

[डा० राम सुभग सिंह]

किया गया है और हाल की जो दुपटनायें हुई हैं उन को दृष्टि में रखते हुए उस को और मजबूत करने का प्रबन्ध किया जा रहा है।

श्री डॉ० प्र० शर्मा : मैंने पूछा था कि कोई स्पेशल इन्तजाम किया गया है या नहीं। भ्राम तौर से तो इन्तजाम होता ही है लेकिन कोई परमानन्त उपाय या इन्तजाम किया गया है ?

डा० राम सुभग सिंह : इसीलिये बतलाया कि लामाडिग बदरपुर लाइन पर जितने पुल हैं और लामाडिग के अतिरिक्त भी जहाँ पर पुल हैं, हर जगह रक्षक रखे गये हैं और उनकी तादाद बढ़ाने का प्रबन्ध भी किया जायेगा। और भी जो स्ट्रैटेजिक जगह हैं वहाँ भी इन्तजाम किया जायेगा।

Shrimati Renuka Barkataki (Bar-peta): When there was a daylight attack on a passenger train almost at the same point about three months ago, the hon. Railway Minister said in this House that the proposal to clear the jungle on both sides of the railway track could not be implemented because it was not the sole responsibility of the Central Government. May I know whether any steps have since been taken to get both the Governments of Assam and Nagaland to implement this proposal expeditiously; if so, what is the response of both these Governments and have they taken up the matter or not?

Dr. Ram Subhag Singh: I might clear this point because repeatedly some questions have been asked regarding this particular matter. This was discussed on 23rd April, 1963 by the Emergency Committee of Secretaries. The Government of Assam was requested to clear the jungle and the jungle has been cleared between Noajan and Dhansiri as also in other areas. The Government of Assam has cleared the jungle.

Shri Hem Barua: They have not.

Dr. Ram Subhag Singh: The hon. Member says, "They have not". I am placing on the Table the reports that we have got. It is also true, because that is a wet area, that once you clear the jungle again something comes out after the next monsoon..... ..
(Interruption).

Shri Hem Barua: He says, "It is a wet area". Introduce prohibition there..... ..(Interruption).

Dr. Ram Subhag Singh: Therefore one need not be very touchy about it. Everything depends upon how effective steps you take to fight this element. We can depute and are deputing people to fight this menace even if the jungles exist; but we have already got them cleared.

12.13 hrs.

RE: CALLING ATTENTION NOTICE

(Query)

Mr. Speaker: There is another calling attention notice about the air crash in Assam. About that I shall ask the Minister to make the statement at 5 o'clock.

The Minister of Defence (Shri Y. B. Chavan): I can make the statement now.

Mr. Speaker: No; I cannot take two of them together.

12.13 hrs.

PAPERS LAID ON THE TABLE

COAL MINES PIT-HEAD BATH (AMENDMENT) RULES ETC.

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): Sir, on behalf of Shri Shahnawaz Khan, I beg to lay on the Table—

- (1) A copy of the Coal Mines Pit-head Bath (Amendment) Rules, 1965 published in Notification No. G.S.R. 1640 in Gazette of India dated the

13th November, 1965 under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-5535/66].

- (2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1966 published in Notification No. S.O. 398 in Gazette of India dated the 5th February, 1966 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-5536/66].

- (3) A copy of Notification No. S.R.O. 289/65 published in Kerala Gazette dated the 20th July, 1965 making certain amendment to the Kerala Industrial Establishments (National and Festival Holidays) Rules, 1959 under sub-section (3) of section 12 of the Kerala Industrial Establishments (National and Festival Holidays) Act, 1958 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5537/66].

12.14 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Seventh-eight Report of the Committee on Private Members' Bills and Resolutions.

12.14 hrs.

STATEMENT RE: SITUATION ON INDIA-PAKISTAN BORDER

The Minister of Defence (Shri Y. B. Chavan): Sir, since a large number of questions continue to be asked about the situation on the India-Pakistan border, I have felt it appropriate to make a general statement which will give a full picture. Insofar as the Defence Ministry is concerned, the Tashkent Agreement had provisions relating to—

- (1) the withdrawal of all armed personnel of two countries not later than 25th February, 1960, to the positions they held prior to 5th August, 1965...

Mr. Speaker: How long is it?

Shri Y. B. Chavan: It is 4 pages.

Mr. Speaker: Then, it might be laid on the Table of the House.

Shri Y. B. Chavan: I beg to lay the statement on the Table of the House.

[Placed in Library. See No. LT-5538/66].

Some hon. Members

Dr. L. M. Singhvi (Jodhpur): We would like to have some clarifications.

Shri N. Sreekantan Nair (Quilon): We want some clarifications..... (Interruption).

Mr. Speaker: After it has been circulated and the Members have read it I will provide some opportunity to them.

Shri Nath Pai (Rajapur): I have read it and I am ready with the questions.... (Interruption) I went to the Notice Office and got it.

Mr. Speaker: If the copies were placed in the Notice Office and the Members have got them, then I can